

(vi) Enhancement of loan component for grant of Sugar Development Fund assistance for KT Weirs and lift irrigation schemes.

(vii) Announcement of Statutory Minimum Price (SMP) of sugarcane for 1993-94 season at Rs. 34.50 per quintal, linked to a basic recovery of 8.5 per cent as against Rs. 31/- per quintal for 1992-93 season. An advance announcement of SMP for 1994-95 season has also been made at Rs. 37/- per quintal, linked to a basic recovery of 8.5 per cent.

(viii) The incentive scheme for new sugar factories and expansion projects has been suitably revised.

(ix) State Governments have been requested to consider imposition of restrictions on gur and khandasari units prohibiting their operation before 31-12-1993 so as make available more proportion of cane to the sugar mill sector.

**देश में चीनी पर लगाये गए उपस्कर की वसूली**

\* 334. श्रीमती सुष्मा स्वराज :

श्री राम जेठमलानी :

क्या खाद्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में प्रत्येक चीनी मिल में उत्पादित चीनी पर उपकर लिया जाता है ;

(ख) यदि हाँ, तो क्या यह सच है कि उपकर की यह राशि चीनी की उपभोक्ता कीमत तथा कच्चे मसुदे चीनी के उत्पादन-लागत मूल्य जोड़ दी जाती है और कीमत बढ़ा कर उपभोक्ताओं से वसूल की जाती है; और

(ग) यदि नहीं, तो उसका ब्यौरा क्या है और क्या यह भी सच है कि इस प्रकार वसूल की गई राशि की चीनी मिलों के आधुनिकीकरण, उनके अनुसंधान कार्य और गन्ना विकास हेतु ऋण और अनुदान के रूप में चीनी मिलों को ही दे दिया जाता है ।

खाद्य मंत्रालय के राज्य मंत्री (श्री कल्प नाथ राय) : (क) जी, हाँ। समय-समय पर यथा संबंधित चीनी उपकर अधिनियम, 1982 में शास्त्र में प्रत्येक चीनी फैक्ट्री द्वारा उत्पादित समस्त चीनी पर 14.00 रुपये प्रति विटल का उपस्कर लगाने और उसे एकत्रित करने का प्रावधान है ।

(ख) जी, हाँ !

(ग) चीनी उपकर अधिनियम से अधिन लगाने पर और एकत्रित किए गए उपकर की राशि में से केन्द्रीय सरकार द्वारा यथा निश्चित एकवर्ष लागत को घटाकर निकली राशि और इस अधिनियम के प्रयोजन हेतु केन्द्रीय सरकार के पास प्राप्त हुई अन्य राशियाँ संसद द्वारा किए गए यथा विनियोजन के बाद चीनी विकास निधि में जमा करवाई जाती है ।

केन्द्रीय सरकार द्वारा चीनी विकास निधि का निम्नलिखित के लिए प्रयोग किया जा सकता है:-

(1) किसी चीनी फैक्ट्री के पुनर्स्थापन और आधुनिकीकरण के लिए ऋण देना ;

(2) उस क्षेत्र में, जहाँ कोई चीनी फैक्ट्री स्थित है, गन्ने का विकास करने के लिए किसी योजना को आरम्भ करने के लिए ऋण देना ;

(3) किसी अनुसंधान परियोजना, जिसका उद्देश्य चीनी उद्योग का विकास करना हो, के प्रयोजन के लिए अनुदान देना ;

(4) चीनी का बकर स्टॉक बनाने तथा उसका अनुसंधान करने के प्रयोजन के लिए खर्च की अदायगी करना ताकि चीनी के मूल्य स्थिर रखे जा सकें ;

(5) अधिनियम के प्रयोजन के लिए किसी अन्य खर्च की अदायगी करना ।

**OPEN LETTER TO PRIME MINISTER  
ON THE AFFAIRS OF K.V.S.**

\* 335. SHRI N. GIRI PRASAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have received recently any Open Letter to the Prime

Minister on the affairs of the Kendriya Vidyalaya Sangathan;

(b) if so, the details thereof; and

(c) what is the reaction of Government thereto ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) and (c) An open letter dated 5-12-1993 and addressed to Prime Minister was delivered in the Kendriya Vidyalaya Sangathan on 15-12-1993 by Shri H.L. Sonar, General Secretary, All India Kendriya Vidyalaya Teachers' Association (Democratic). There is no such recognised Association in the Kendriya Vidyalaya Sangathan.

The open letter contains wild allegations against various authorities including the Minister and the Prime Minister and is worded in quite intemperate language. It has demanded setting up of high level enquiry into Kendriya Vidyalaya Sangathan affairs. The Government is of the view that no such enquiry is warranted.

#### ALLOTMENT OF QUARTERS TO GOVERNMENT TEACHERS

\*336. SHRI RAMDAS AGARWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of quarters allotted to the Central Government employees during the last three years on seniority basis as against out of turn basis; Minister's discretionary quota particularly in respect of those employees who have put in more than 25 years of continuous service (Category-wise);

(b) whether Government have received applications/representations from the teachers of the Union Territory of Delhi for

allotment of quarters by the Directorate of Estates during 1991-92 and 1992-93 ; and

(c) if so, what action was taken thereon and what is the future policy of Government for allotment of quarters to teachers who have put in more than 25 years of service ?

THE MINISTER OF URBAN DEVELOPMENT (SMT. SHEILA KAUL) :

(a) The length of service of a Government employee is considered for in-turn allotments in types A & D only.

In Type A : Government employees who entered service prior to 10-09-1979 (with 14 years service) have been allotted accommodation in General Pool.

In Type B : Government employees who entered service prior to 20-08-1966 (with 27 years service) have been allotted accommodation in General Pool. In case of Scheduled Tribe pool, officials with 13 years of service have been allotted accommodation.

In Type C : Government employees who entered service prior to 27-10-1966 (with 31 years service) have been allotted accommodation in General Pool.

In Type D : Government employees who entered service prior to 27-10-1966 (27 years service) have been allotted accommodation in General Pool. In case of Scheduled Tribe, official with nine years of service have been allotted accommodation.

For higher types viz., D, II and above, the allotments are made on the basis of basic pay drawn on a particular date.

The details of allotments made during 1991-93 are given below :

Type	1991		1992		1993	
	In turn	Out of turn	In turn	Out of turn	In turn	Out of turn
A	1173	297	827	290	545	203
B	1364	825	1008	1078	866	1002
C	1240	262	1235	471	742	417
D	489	213	805	267	888	244